

(2021) 01 JH CK 0059
In the Jharkhand High Court
Case No : Criminal Revision No. 492 Of 2020

Laxman Poddar @ Lachhu @ Prince

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 06-01-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 302
Arms Act, 1959 — Section 27

Citation : (2021) 01 JH CK 0059

Hon'ble Judges : Amitav K. Gupta, J

Bench : Single Bench

Advocate : Pran Pranay, Subodh Kumar Dubey

Final Decision : Allowed

Judgement

1. Office to delete the name of Mr. Satish Kumar Keshri and mention the name of Mr. Subodh Kumar Dubey as counsel for the State in the cause list.

2. This revision is directed against the order dated 05.02.2020, passed by the learned 1 st Additional Sessions Judge, Deoghar, in Cr. Appeal (Juvenile Bail) No.7 of 2020, whereby the prayer for bail of the petitioner (juvenile in conflict with law) has been rejected in connection with Deoghar (Town)

P.S. Case No.118 of 2019 corresponding to G.R. Case No.277 of 2019 registered under Sections 302/34 of the Indian Penal Code and under Section 27 of the Arms Act.

2. Heard the learned counsel for the petitioner and learned A.PP. It appears that the name of the petitioner has transpired on the confessional

statement of co-accused Kaushal Jaiswal @ Kaushal Jayshwal who has been granted bail by a co-ordinate Bench of this Court in B.A. No. 8280 of

2019 vide order dated 02.12.2019.

Considering that the petitioner has been made an accused on the confessional statement of co-accused, who has been granted bail, accordingly, the

petitioner is directed to be released on bail on his furnishing bail bond of Rs.10,000/- (Rupees Ten thousand only) with two sureties of like amount each

to the satisfaction of the learned Principal Magistrate, Juvenile Justice Board, Deoghar, in connection with Deoghar (Town) P.S. Case No.118 of 2019

corresponding to G.R. Case No.277 of 2019 , on the condition that one the bailors shall be his close relative/natural guardian, who shall give an

undertaking (i) to ensure the good behaviour of the petitioner, (ii) he shall ensure that the juvenile petitioner does not come in contact with any anti-

social element, and (iii) to produce the petitioner before the Probation Officer as and when directed by the Board.

If any adverse remark is brought forth in the social investigation report of the Probation Officer then the Board is at liberty to pass necessary order in

accordance with the provisions of J.J. (Act), 2015. The petitioner shall be present before the Board, as and when directed, and co- operate in the

enquiry proceeding.

3. With the aforesaid direction, the revision is, hereby, allowed.